

of Terrorism (CFT) and Obligation of Banks under Prevention of Money Laundering Act, (PMLA), 2002 etc. Further, RBI inspectors have been advised to comment upon the compliance in respect of observance of KYC/AML guidelines by the banks during Annual Financial Inspection of the banks.

In terms of instructions contained in Para 2.20 (b) of the Master Circular, banks are required to make suspicious transaction reports (STRs) to Financial Intelligence Unit (FIU-IND) in case of complex and unusual transactions, which have no apparent economic/visible lawful purpose and are of suspicious nature as defined in PMLA Rules.

Further in terms of Para 2.20 (c) of the above said Master Circular, banks are required to submit every month to the Director, FIU-IND by 15th of the succeeding month, all transactions involving receipts by non-profit organizations of value more than rupees ten lakh or its equivalent in foreign currency.

Implementation of IT Appellate Tribunal decree

2056. SHRIMATI BRINDA KARAT:
SHRI SANJAY RAUT:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Income Tax (IT) Appellate Tribunal decreed that the commissions paid in Bofors Gun Deal will require the beneficiaries to pay Income Tax on the Commission;
- (b) whether Government has taken any action to implement this decree; and
- (c) whether Ministry's approach has any implication on other cases on the same issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) In the assessment of Shri Hersh W. Chadha (as a legal heir of Late Shri W.N. Chadha) the assessing officer had made an addition of Rs. 52,60,34,469 for AY 1987-88 and Rs. 85,31,425 for AY 1988-89 (Total Rs. 53,45,65,894) on account of commission. This has been confirmed by the Income Tax Appellate Tribunal *vide* order dated 31.12.2010 in ITA No. 3088 to 3098 and 3107/Del/2005.

(b) and (c) Effect to the appellate order has been given. All related matters on this issue are dealt with in accordance with the applicable law.

IT raids on residences of Bollywood actress

†2057. SHRI JAI PRAKASH: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Income Tax Department had raided residences and offices of some actresses of Bollywood in order to find out the income tax evasion;

†Original notice of the question was received in Hindi.